

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Tmt. S. Malarvizhi, M.L.,
Sessions Judge, Special Court for trail cases
under SC/ST (PoA) Act, Perambalur,
(FAC) Sessions Judge,
Mahila Court, Perambalur.**

Tuesday, this the 20th day of April, 2021.

E. Bail No.288/2021

Ajithkumar (Age 23/2021),
S/o. Ramachandran,
Nagalkuzhi Village,
Sendurai Taluk, Ariyalur District.

... Petitioner/Accused.

-VS-

Inspector of Police,
All Women Police Station,
Perambalur.
Crime No.2/2021.

... Respondent/Complainant.

Offences U/Ss. 366 of IPC, sec 5(1) r/w 6 of Pocso Act @ 366, 363 of
IPC, sec 5(1) r/w 6 of Pocso Act and 9 Child Marriage Act 2006.

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Petition dated 07.04.2021 filed u/s.439 of Cr.P.C for grant of
bail to this petitioner for the offences punishable U/Ss. 366 of IPC, sec 5(1)
r/w 6 of Pocso Act @ 366, 363 of IPC, sec 5(1) r/w 6 of Pocso Act and 9
Child Marriage Act 2006.

This petition coming on this day before me for order in the
presence of Thiru. P. Pannerselvam Advocate for the petitioner and of the
Special Public Prosecutor for the State and upon hearing both sides,
perusing and of the Special Public Prosecutor for the State and upon
hearing both sides, perusing the petition and other relevant records, this
Court has delivered the following...

ORDER

Bail application u/s.439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.2/2021 for the alleged offences U/Ss. 366 of IPC, sec 5(1) r/w 6 of Pocso Act @ 366, 363 of IPC, sec 5(1) r/w 6 of Pocso Act and 9 Child Marriage Act 2006 on the file of the respondent.

2. This Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor and defacto complainant.

3. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 10.01.2021 and that the petitioner is remanded on 03.02.2021 and that he is in judicial custody for the past 74 days and FIR Delay days for 18 days. The above said case almost enquiry was completed and victim, accused medical test also completed. Report is already received in consent Police. Alleged vehicle is seized and 164 Crpc statements also completed. Only election purpose so charge sheet is not filed. The petitioner/accused was arrested on the false allegation on the false complaint. The petitioner is innocent person. The sole breadwinner of entire family and the aged parents also alive. The petitioner/accused is driver in TATA ACE (Four Wheeler). The petitioner is having permanent resident. If the petitioner released on bail the petitioner will not abscond or evade trail and will not tamper any witness. The petitioner is ready to produce any sort of security for his enlargement on bail. No such similar bail application has been filed for the petitioner before the Hon'ble High Court at Chennai and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor has submitted that the

investigation is pending and that if the petitioner is released on bail, they may abscond, tamper the witnesses and hamper the investigation and sought for dismissal of the bail petition filed by the petitioner.

5. Reply received. Medical examination of accused is completed. Statement u/s 164 Crpc recorded. Investigation over. The accused was in judicial custody from 03.02.2021. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 74 days and the submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-

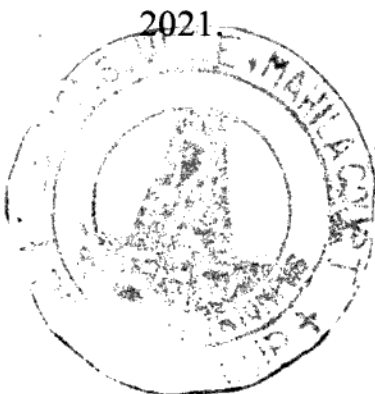
(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before the Senthurai Police Station daily at 10.00 a.m. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 20th day of April



S. Mahalingam
20.4.2021
Sessions Judge,(FAC)
Special Court for trial
cases under SC/ST (PoA) Act,
Perambalur.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Tmt. S. Malarvizhi, M.L.,
Sessions Judge, Special Court for trail cases
under SC/ST (PoA) Act, Perambalur,
(FAC) Sessions Judge,
Mahila Court, Perambalur.**

Tuesday, this the 20th day of April, 2021.

E. Bail No.235/2021

Ramar S/o. Dhanabal,
Periyammalayam Village,
Kunnam Taluk, Perambalur District.

... Petitioner/Accused.

-VS-

Inspector of Police,
All Women Police Station,
Perambalur.

Crime No.05/2021.

... Respondent/Complainant.

Offences U/Ss. 5(1) r/w 6 and 5(j) (ii) r/w 6 of Pocso Act 2012.

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Petition dated 19.03.2021 filed u/s.439 of Cr.P.C for grant of bail to this petitioner for the offences punishable U/Ss.5(1) r/w 6 and 5(j) (ii) r/w 6 of Pocso Act 2012.

This petition coming on this day before me for order in the presence of Thiru. G. Selvam Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

Bail application u/s.439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.05/2021 for the alleged offences U/Ss.5(l) r/w 6 and 5(j) (ii) r/w 6 of Pocso Act 2012 on the file of the respondent.

2. This Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor and defacto complainant.

3. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 20.12.2020 and lodged complaint on 12.02.2021. There was delay of nearly 54 days and that the petitioner is remanded on 13.02.2021 and that he is in judicial custody for the past 35 days. The accused is falsely invoked in a false case as above. He is an innocent and not committed any such alleged offences. The accused is ready to offer sufficient sureties to his bail and ready to comply the condition imposed by this Hon'ble Court and he never the evade the process of law. and he is having permanent abode and never evade the process of law and assure that he will not tamper the witnesses and ready to comply any condition. The accused is not moved any bail application before the Hon'ble High Court and no such application is pending and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor has submitted that the investigation is pending and that if the petitioner is released on bail, he tamper the witnesses and sought for dismissal of the bail petition filed by the petitioner.

5. Reply received. Statement U/s 164 Crpc recorded. Investigation completed. The accused was in judicial custody from 13.02.2021. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 65⁹ days and the submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-

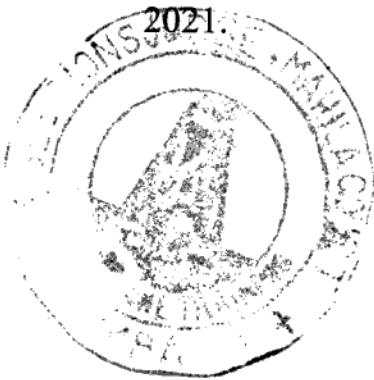
(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before the Respondent Police Station daily twice at 10.00 a.m. and 5.00 p.m. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 20th day of April



S. Halangji 20.4.2021
Sessions Judge, (FAC)
Special Court for trial
cases under SC/ST (PoA) Act,
Perambalur.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Tmt. S. Malarvizhi, M.L.,
Sessions Judge, Special Court for trail cases
under SC/ST (PoA) Act, Perambalur,
(FAC) Sessions Judge,
Mahila Court, Perambalur.**

Tuesday, this the 20th day of April, 2021.

E. Bail No.326/2021

1. Sellam (A3), (Age 31/2020),
W/o. Govindaraj,

2. Nathiya (A4), (Age 27/2020)
W/o. Manikandan,

Both Petitioners are residing at
Vengalam Village,
Veppanthatai Taluk,
Perambalur District.

... Petitioners/Accuseds.

-vs-

Inspector of Police,
All Women Police Station,
Perambalur.

Crime No.14/2020.

... Respondent/Complainant.

Offences U/Ss. 366(A) IPC, 9, 10 of
Prohibition Child Marriage Act 2006,
5(1) r/w 6 of POCSO Act 2012,
294(b), 323, 506(1) IPC.

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Petition dated 16.04.2021 filed U/S.439(ii) of Cr.P.C for relaxation of conditions. As per the modified conditions imposed on the petitioners, they are directed to sign before this Court weekly once i.e.

every Monday at 10.00A.M. until further orders, as per the order passed in E-bail No.954/2020, dated 15.12.2020.

This petition coming on this day before me for order in the presence of Thiru. S. Subramanian, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

1. This petition has been filed by the petitioners to relax the modified conditions u/S.439 (ii) of Cr.P.C. on the file of the respondent.

2. The learned Counsel for the petitioners/accused submitted that the petitioners/accused are observing the modified conditions from 21.12.2020 to till date without fail and that the petitioners/accused are very poor. The above case is taken on file in Spl.S.C.45/2020 that is posted for trial on 21.04.2021 and the above petitioner/Accused is innocent and they are not committed any such alleged offenses and that if the modified condition is existing, it is not possible for them to do their work and to comply the modified conditions imposed on them and hence, prayed to relax the modified conditions totally.

3. The learned Public Prosecutor fairly concedes that the petitioners are observing the modified conditions regularly as stated on the side of the petitioners and expressed no objection to relax the modified conditions imposed as against the petitioners/accused.

4. Submissions of both sides heard. It is admitted that the petitioners/accused had complied the modified conditions from 21.12.2020 to till date without fail. No serious objections raised. Considering the above facts, modified condition is relaxed.

5. In the result, the Petitioners/accused complying the condition regularly. This petition is allowed and thereby, the modified conditions imposed as against the petitioners are completely relaxed.

Pronounced by me through E bail, this the 20th day of April,

2021.



Mahalingpur 20.4.2021
Sessions Judge, (FAC)

Special Court for trial
cases under SC/ST (PoA) Act,
Perambalur.